

Central Administrative Tribunal
Principal Bench, New Delhi

OA No. 3003/2017

New Delhi this the 31st day of August, 2017

Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. K.N. Shrivastava, Member (A)

Krishan Kant Gupta,
S/o Sh. Raj Kumar,
R/o BF-6D, DDA, MIG Flats,
Munirka, New Delhi
Aged about 38 years
Working as Divisional Accounts Officer,
Delhi State Industrial & Infrastructure Development
Corporation Limited (DSI IDC) - Applicant

(By Advocate: Mr. Sourabh Ahuja)

Versus

1. Delhi State Industrial & Infrastructure Development Corporation Limited (DSI IDC)
Through its Chairman,
N-36, Bombay Life Building,
Connaught Circus,
New Delhi-110001
2. Managing Director,
Delhi State Industrial & Infrastructure Development Corporation Limited (DSI IDC)
N-36, Bombay Life Building,
Connaught Circus,
New Delhi-110001 - Respondents

O R D E R (Oral)

Justice Permod Kohli:

The applicant is aggrieved of the show cause notice dated 01.06.2016 and order dated 29.07.2016 whereby his service has been terminated during probation.

2. Aggrieved with the aforesaid show cause notice/termination order, the applicant preferred a number of representations and appeals. The first one is dated 25.08.2016 and the last one dated

24.11.2016. It is stated that the same are pending with the respondents till date.

3. The respondents, vide letter dated 14.12.2016, informed the applicant that his request is under consideration of management and decision will be communicated in due course of time.

4. Under the above circumstances, this Application is disposed of at the admission stage itself without commenting on the merits with a direction to the respondents (competent authority) to decide the representations/appeals preferred by the applicant, by passing a reasoned and speaking order thereon, within a period of two months from the date of receipt of a copy of this order.

(K.N. Shrivastava)
Member (A)

(Justice Permod Kohli)
Chairman

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